PAPERS LAID ON THE TABLE

STATEMENT OF RECEIPTS AND EXPENDITURE (1962-63) OF THE COAL BOARD AND RELATED PAPERS

THE MINISTER OF STEEL, MINES AND HEAVY ENGINEERING (SHRI C. SUBRAMANIUM): Sir, I beg to lay on the Table a statement showing the receipts and expenditure of the ocal Board for the year ended 31st March, 1963, together wi'ch the Report of the Comptroller and Auditor-General of India thereon, under sub-section (2) of section 12 of the Coal Mines (Conservation and Safety) Act 1952. [Placed in Library. See No. LT-2519/64.]

THE COLLIERY CONTROL (AMENDMENT) ORDER, 1963

SHRI C. SUBRAMANIAM: Sir, I also beg to lay on the Table a copy of the Ministry of Steel, Mines and Heavy Engineering (Department of Mines and Metals) Notification G.S.R. No. 19, dated the 27th December, 1963, publishing the Colliery Control (Amendment) Order, 1963, under subsection (6) of section 3 of the Essential Commodities Act. 1955. [Placed in Library. See No. LT-2518| '64.]

ANNUAL REPORT AND ACCOUNTS (1962-63) OF THE NATIONAL COAL DEVELOPMENT CORPORATION LIMITED, RANCHI AND RELATED PAPERS

SHRI C. SUBRAMANIAM: Sir, I also beg to lay on the Table a copy each of the following papers, under sub-section (1) of section 619-A of the Companies Act, 1956:

- (i) Seventh Annual Report and Accounts of the National Coal Development Corporation Limited, Ranchi, for the year 1962-63, 'together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor-General of India thereon.
- (ii) Review by Government on the working of the Corporation.

[Placed in Library. See No. LT-2520/ I 64 for (i) and (ii)].

ANNUAL REPORT AND ACCOUNTS (1962-63) OF THE NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING AND RELATED PAPERS

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION (SHRI BHAKT DARSHAN): Sir, on behalf of Shri M. C. Chagla, I beg to lay on the Table a copy of the Annual Report and Accounts of the National Council of Educational Research and Training for the year 1962-63, together with the Audit Report on the Accounts. [Placed in Library. See No. LT-2495/64.]

THE .INTERNATIONAL COPYRIGHT (FIRST AMENDMENT) ORDER, 1964

SHRI BHAKT DARSHAN: Sir, I also beg to lay on the Table a copy of the Ministry of Education (Department of Education) Notification S.O. No. 428, dated the 28th January, 1964, publishing the International Copyright (First Amendment) Order, 1964, under section 43 of the Copyright Act, 1957. [Placed in Library. See No. LT-2496/64],

AMENDMENTS IN THE I.A.S. (PAY) RULES, 1954

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI L. N. MTSHRA): Sir, on behalf of Shri Jaisukhlal Hathi, I beg to lay on the Table a copy each of the following Notifications of the Ministry of Home Affairs publishing further amendments in the Indian Administrative Service (Pay) Rules, 1954, under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) Notification G.S.R. No. 277 dated the 5'th February, 1963.
- (ii) Notification GSR. No. 1495, dated the 10th September, 1963
- (iii) Notification G.S.R. No. 1761, dated the 6th November, 1963.
- (iv) Notification G.S.R. No. 2. dated the 18th December, 1963

(v) Notification G.S.R. No. 139, dated the 23rd January, 1964.

[Placed in Library. See No. LT-2497|64for (i) to (v)].

(i) THE ALL INDIA SERVICES (DEATH-CUM-RETIREMENT BENEFITS) THIRD AMENDMENT RULES, 1963

(ii) THE ALL INDIA. SERVICES (DISCIPLINE AND APPEAL) AMENDMENT RULES, 1964

SHRI L. N. MISHRA: Sir, I also beg to lay on the Table a copy each of the 'following Notifications of the Ministry of Home Affairs, under sub-section (2) of section 3 of the All India Services Act, 1951:—

- (i) Notification G.S.R No. 1736, dated the 29th October, 1963, publishing the All India Services (Death-cum-Retirement Benefits) Third Amendment Rules, 1963.
- (ii) Notification G.S.R. No. 223, dated the 7th February, 1964, publishing the All India Services (Discipline and Appeal) Amendment Rules, 1964.

[Placed in Library. See No. LT-2497/64 for (i) and (ii)-]

ANNUAL REPORT AND ACCOUNTS (1962- 63) OF THE HINDUSTAN INSECTICIDES LIMITED, NEW DELHI AND RELATED PAPERS

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI O. V. ALAGESAN): Sir, I beg to lay on the Table, under sub-section (1) of section 619-A of the Companies Act, 1956, a copy each of the following papers: —

- (i) Ninth Annual Report and Accounts of the Hindustan Insecticides Limited, New Delhi for the year 1962-63, together with the Auditors' Report on the Accounts.
- Cii) Review by Government on the working of the Company.

[Placed in Library. See No. LT-2498/64 for (i) and (ii).]

ANNOUNCEMENT. RE BUSINESS FOR FRIDAY, 13TH MARCH, 1964.

MR. CHAIRMAN: I have been given to understand that all Parties in the House would like tomorrow to be *m* official day- I have acceded to the request that tomorrow we will not have non-official business, but the discussion on the Budget will continue.

THE BUDGET (GENERAL), 1964-65—

MR. CHAIRMAN: Shri C. D. Pande had not finished his speech last time. He may do so now.

SHRI C. D. PANDE (Uttar Pradesh): Mr. Chairman, last evening when the House adjourned, I was speaking on the different aspects of foreign capital 'functioning in this country, whether that capital be as mere loans or as equity capital or in any other shape. My hon. friend, Shri Ramamurti, was stating that this equity capital in this country makes as much as 20 per cent, profit. I will, at this stage, only say this that this is a wrong approach. He seems to think that he scored a great point over the Finance Minister by saying that so much is being earned by them, especially the equity capital, that they make such huge profits. But my hon. friend seems to have forgotten that this 20 per cent., even if it was there, was not 20 per cent, but only about 13 per cent. He added the commission and also the royalty and thus made it up to about 20 per cent. But he did not refer to the income tax. The income-tax comes to as much as 57£ per cent, i.e. corporation tax 50 per cent and dividend tax 7\ per cent. So after you take off thi3 tax, the net profit left is only 12 per cent. Now, anybody who comes here from abroad and risks his money and waits for some return, for about 4 or 5 years, requires some profit. After all, you have to wait, because no company that is inptalfted anywhere makes return, in less than 5 years. During the first